SHRI PARVATHANEN1 UPEND-RA: You have given enough sermons. We **know** how to conduct the House.

THE DEPUTY CHAIRMAN; I am not listening. (Interruptions).

SHRI M. S. GURPADASWAMY: It is an insult to the Parliament.

THE. DEPUTY CHAIRMAN: I am now taking the Scheduled Castes and the Scheduled Tribes Bill.

SHRI MURASOLI MARAN; On a point of order. The Parliamentary Practice is that the Reporters i.e. the stenographers should report what they hear with their own ears. Like all of us the Reporters could not have heard a single word uttered by the Home Minister as it was drowned by the din and noise. But now I have seen with my own eyes how his junior. .Minister has come to the Reporter's Table and given his written speech for record. This is against Parliamentary Practice.

SHRI V. GOPALSAMY: They should write whatever they have heard. Nothing else should go on record. (Interruptions).

THE DEPUTY CHAIRMAN: Please, do not manhandle our Secretariat staff.

AN HON. MEMBER; What papers have they snatched from here? We want to know that.

SHRIS. S. AHLUWALIA (Bihar): Madam, you must condemn.

THE. DEPUT- CHAIRMAN: Only after you sit down. I can speak. Please take your seat.

SHRI S. S. AHLUWALIA: You take action... (Interruptions)...

THE DEPUTY CHAIRMAN: I would request Mr. Talari Manoharto return the speech... (Interruptions)...

The House is adjourned for fifteen minutes.

The House then adjourned at six minutes past nine of the clock.

The House re-assembled at twentynine minutes past nine of the clock, The Vice-Chairman (Shri V. Nara-yanasamy) in the Chair.

STATEMENTS BY MINISTERS

II. Danger posed to India's Unity and Integrity by Subversive, Separatist and Extremist activities-contd.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now we are adjourning the House for half-an-hour foi dinner and then we will reassemble for discussion on the Bill.

SHRI LAL K. ADVANI: Before we adjourn...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I am adjourning the House now. You can raise your point after We meet again.

SHRI LAL K. ADVANI: Before we adjourn, just a minute.

SHRI MIRZA IRSHADBAIG (Gujarat) : It has adjourned already. (Interruptions)

SHRI LAL K. ADVANI: I will take just one minute before the House is adjourned. I am not raising anything pertaining to this. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You can raise the issue after we meet again.

SHRI LAL K. ADVANI: I am not referring to any issue. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): One minute. I am telling you. *(Interruptions)*.

SHRI LAL K. ADVANI: Please allow me one minute. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let me say my point first. We are now adjourning Che House for half-an hour! After that whatever point you want to raise, you can raise.

The House then adjourned for dinner at thirty-one minutes past nine of the clock.

The House reassembled at five minuses past ten of the clock, The Deputy Chairman in the Chair.

REG. CERTAIN INCIDENTS IN THE HOUSE

SHRI S. S. AHLUWALIA (Bihar): Madam, I want to say something. (Interruption).

ारप प्रभाषति महोदया, भेरा प्वायट इर फ ब्राईर है ।

THE DEPUTY CHAIRMAN: No, no, Mr. Gurupadasamy wants to say something. (Interruptions).

श्री सुरेग्द्रजीत सिंह महलुवालिया : उप सभा ति महोदया, पहले मेरी बात सूा ली जाए । .. (व्यवधान)... उप सभापति महोदया, हम रो बात पहले सुन ली गए श्रीर पहले ह बताइये कि इस मदन की गरिम को बचा कर रखा जाएगा या नहीं ?.. (व्यवधान)..

SHRI VTTHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, you must listen to him first. You can call Mr. Gurupad'aswamy. Rut first Mr. S. S. Ahluwalia has raised it. (Interruption)

णा सुरण्य पर गरह मठ्युणगलया। : अप समापति महोदया, अभी मुझे जो कुछ घटा है हाउस में भौर जो फुछ हम लोगों ने देखा है और इस सदन की गरिमा पर जिस तरह से कुठाराघात किया गया है इण्के भिभ्मेधार कौन लोग हैं ? As a custodian of this House, I want your justice. I want your protection also. You tell me what type of action you are going to take against these people who are responsible for such things.

THE DEPUTY CHAIRMAN; I will give my ruling in the end. Let everybody speak. Then I will give my ruling. I understand the sentiments of the House and' I feel very very sorry. I am really ashamed of such a behaviour. But let Mr. M. S. Gurupftdaswacy also say some thing.

SHRI M. S. GURUFADASWAMY (Karnataka); Madam Deputy Chairman, it is with sorrow and anguish I am speaking on this occasion. Many things which should not have happened in the House have happened. The developments of today have not only marred the atmosphere in the House but have affected the fellowship, the understanding between Member and Member. It has also affected the working of Parliament itself. I do not think anybody in this House justifies in his moments of detached thinking what all' happened for the last two or three hours. There was a chain of events which led to many things which we.do not like and such things should not be repeated in the future if we wish to guard dignity and decency in the House. It was a sort of an emotional and sentimental upsurge which caused aberration in our behaviour on the floor of the House. T think, for the working of the Parliamentary institutions, such things should be totally avoided. What is past is past. And we the Members of the House have got to work as a fraternity. We cannot work as warring camps. 1 am aware of it, whether we belong to this side of the House or that side of the House. We ars all brothers and sisters. We are a fraternity. Sometimes even in the fraternity differences arise. But they have got to be sorted out peacefully. On this particular incident which took place I feel extremely distressed. Some Member belonging to my side took away some paper from the Table and tore it. I feel it is an unfortunate incident. It should not happen. The